

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NOS. 4661 OF 2009

NATIONAL INSURANCE CO. LTD.

Appellant(s)

VERSUS

RAKSHA SINGHI

Respondent(s)

O R D E R

We have heard learned counsel appearing for the appellant-National Insurance Company Ltd.

In view of the fact that the compensation which has been granted by the District Consumer Disputes Redressal Forum is a meagre amount, we do not find any reason to interfere with the impugned judgment dated 24.08.2005 passed by the National Consumer Disputes Redressal Commission, New Delhi, in the facts of the present case.

Accordingly, we find no merit in the appeal and the same is dismissed.

.....J  
(PINAKI CHANDRA GHOSE)

.....J  
(AMITAVA ROY)

NEW DELHI;  
May 31, 2016.

ITEM NO.117

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4661/2009

NATIONAL INSURANCE CO. LTD.

Appellant(s)

VERSUS

RAKSHA SINGHI

Respondent(s)

(with interim relief)

Date : 31/05/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE AMITAVA ROY  
(VACATION BENCH)

For Appellant(s) Dr. Sushil Kr. Gupta, Adv.  
Ms. Mridula Ray Bharadwaj, AOR  
Mr. Atishay Prashad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed in terms of the signed order.

(R.NATARAJAN)  
Court Master

(SNEH LATA SHARMA)  
Court Master

(Signed order is placed on the file)